

**GOVERNMENT OF INDIA  
SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:649  
ANSWERED ON:15.07.2014  
GRANTS TO NON GOVERNMENTAL ORGANISATIONS  
Khaire Shri Chandrakant Bhaurao

**Will the Minister of SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether the Government provides financial assistance to any Non-Governmental Organisations (NGOs) involved in implementing various schemes;
- (b) if so, the details thereof during the last three years including Maharashtra, NGO and State-wise;
- (c) the details of the work being carried out by these NGOs;
- (d) whether the Government has conducted any review of the functioning of the said NGOs; and
- (e) if so, the outcome of the said review?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL)

(a) to (c) : Yes, Madam. The Department of Youth Affairs, Ministry of Youth Affairs & Sports provides financial assistance to Non-Governmental Organisations (NGOs) for conducting various programmes viz. Youth Leadership and Personality Development; Promotion of National Integration; Promotion of Adventure; Development and Empowerment of Adolescent; and Technical and Resource Development under National Programme for Youth and Adolescent Development (NPYAD) Scheme. The details of Financial Assistance released to NGOs during the last three years including Maharashtra is given at Annexure-I.

Similarly, Department of Sports provides financial assistance to NGOs under the Scheme of Sports and Games for the Disabled. Under this scheme, grants are provided for sports coaching and purchase of consumables & non-consumable sports equipment for Schools, for training of Coaches and for holding District, State & National level competitions for the disabled. The details of Financial Assistance released to NGOs during the last three years including Maharashtra is given at Annexure-II.

(d) & (e): Grants to NGOs are given only after scrutiny of audited statement of accounts and submission of utilization certificate to the effect that the grants were utilized for the purpose for which it is sanctioned. The utilization of grants under the Scheme of Sports and Games for the Disabled is regularly monitored by the Department. Reports from State Disability Commissioners are also obtained on the functioning of the institutes and utilization of Government funds by them.